

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3758  
ANSWERED ON:10.09.2007  
ARMED FORCES TRIBUNAL  
Bishnoi Shri Kuldeep

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government proposes to set up a forum to appeal against a Court Martial Order;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to constitute an Armed Forces Tribunal keeping in view the increasing number of Army Officers approaching Civil Courts for redressal of their grievances?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): The Government has decided to set up an Armed Forces Tribunal to provide an appellate forum against the decisions and orders of courts martial and also to decide disputes on some service matters like grant of commission, appointment, enrolment, conditions of service, termination etc. in respect of persons subject to the Army, Navy and Air Force Acts. A Bill was introduced in the Parliament in this regard. The Standing Committee of Parliament on Defence has examined the provisions of the Bill and submitted its report to the Parliament. After considering the recommendations of the Standing Committee on Defence, the Government will move an official Amendment to the Bill.